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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO : 1233/2004

New Delhi, this the 19th day of May, 2004

HON'BLE MR. SHANKER RAJU, MEMBER (J)

In the matter of :

1. Shri Udai Vir Singh,  
S/o Shri Harpal Singh,  
Khallasi,  
Under Section Engineer Works (Estate),  
D.R.M. Office,  
Northern Railway, New Delhi
2. Shri Rajender Pal,  
S/o Shri Ram Prasad Singh,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway, New Delhi - 110 055
3. Shri Rama Chandran,  
S/o Shri Muni Swami,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway, New Delhi - 110 055
4. Shri Sahab Singh,  
S/o Shri Khazan Singh,  
Jr. Account Clerk,  
Under FA & CAO,  
Northern Railway,  
Baroda House, New Delhi
5. Shri Bhajan Singh,  
S/o Shri Jaswant Singh,  
Account Clerk,  
Under FA & CAO,  
Northern Railway (Pension),  
Baroda House, New Delhi
6. Shri Dharamvir Singh,  
S/o Shri Mahavir Singh,  
Truck Driver,  
Under Section Engineer (M),  
Hazarat Nizamuddin Railway Station,  
New Delhi
7. Shri Nankoo,  
S/o Shri Sikdar,  
Khallasi,  
Under Section Engineer (Works)  
Northern Railway, New Delhi
8. Shri Banwari Lal,  
S/o Shri Mohan,  
Khallasi,  
Under Section Engineer (Works),  
Northern Railway, New Delhi-110 055

9. Shri Ram Niwas,  
S/o Shri Durga,  
Mate, Under Section Engineer (Works),  
Northern Railway, New Delhi - 110 055

10. Shri Bhagwan Dass  
S/o Shri Parsadi,  
Black Smith,  
Under Section Engineer (Works),  
Northern Railway,  
New Delhi - 110 055

... Applicants  
(By Advocate : Shri Amit Anand)

Versus

Union of India : Through

1. The General Manager,  
Northern Railway,  
Baroda House, New Delhi

2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi

3. The Section Engineer (Works),  
Northern Railway,  
New Delhi - 110 055

4. The FA & CAO,  
Northern Railway,  
Baroda House,  
New Delhi

... Respondents

O R D E R (ORAL)

Applicants in this OA pray for a direction being issued to the respondents to pay them the arrears and other benefits for the period when they were working as casual labourers with interest on the strength of the relief as granted by this Tribunal in OA No. 2610/2002 - Ram Dulare vs. Union of India and Others decided on 11.10.2002.

2. In view of the claim made by the applicants, I dispose of the present OA at the admission stage itself

with a direction to the respondents to treat the OA as a representation from the applicants and dispose it of in the light of the decided case by issuing a speaking and reasoned order within a period of two months from the date of receipt of a copy of this order.

3. MA 1033/2004 for joining together is allowed.

*S. Raju*  
(Shanker Raju)  
Member (J)

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